

# **Central Administrative Tribunal Principal Bench, New Delhi**

**O.A.No.527/2017  
M.A.No.542/2017**

Tuesday, this the 14<sup>th</sup> day of February 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. B Naveen Kumar, age 51 years, Group A  
s/o late T V Balakrishna Pisharody  
r/o Flat No.A 702 Jagran Apartments  
Sector 22, Dwarka, New Delhi  
Presently working as Deputy Director (Law) (on deputation)  
Competition Commission of India  
HT Building, K G Marg, New Delhi
2. Goutam Narayan Ghosh, age 52 years, Group B  
s/o late N C Ghosh  
r/o 107 Adarsh Apartment, Sector 3, Pocket 16  
Dwarka, New Delhi – 78  
Presently working as Deputy Director General (on deputation)  
At the office of the Director General  
Competition Commission of India  
Bikaji Cama Place, New Delhi

..Applicants

(Mr. Rabin Majumder & Antima Bazaz, Advocates)

Versus

1. Union of India through its Secretary  
Ministry of Finance  
Department of Revenue  
North Block, New Delhi – 110 001
2. The Director  
Directorate of Enforcement  
6<sup>th</sup> Floor, Lok Nayak Bhawan  
Khan Market, New Delhi – 110 001

..Respondents

(Mr. Hanu Bhasker, Advocate)

## **O R D E R (ORAL)**

**Justice Permod Kohli:**

**M.A. No.542/2017**

M.A. seeking joining together in a single petition is allowed.

**O.A. No.527/2017**

Notice.

2. Mr. Hanu Bhasker, learned standing counsel appears and accepts notice on behalf of respondents.
3. The applicants are working as Assistant Legal. They are seeking their consideration for promotion to the post of Deputy Legal Adviser. It is stated that they have completed minimum residency period of five years, but they are not being considered for promotion to the next higher post of Deputy Legal Adviser. The applicants have made various representations in this regard. Some of the representations are dated 07.07.2015 (Annexure A-6), 15.11.2016 and 30.01.2017 (Annexure A-1 (colly.)). The short prayer made in the O.A. is for a direction to the respondents to take decision on the aforementioned representations made by the applicants.
4. In view of the above, this O.A. is being disposed of at the admission stage itself with a direction to the respondents to examine the aforementioned representations of the applicants and take decision thereon in accordance with the laid down norms, including the O.M. dated 23.04.2015 (Annexure A-8 (colly.)) issued by the Department of Personnel & Training, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. No costs.

**( K.N. Shrivastava )**  
**Member (A)**

**February 14, 2017**  
/sunil/

**( Justice Permod Kohli )**  
**Chairman**